

1	2	3	4
		8. Unnav-Lalgang-Raibarely-Gaurigang-Sultanpur	185.77
		9. Lumbani-Naugarh-Sidarhthnagar-Bansi-Basti-Tanda Ajamgarh-Baranasi	292.10
		10. Lucknow-Banda	148.52
		11. Pilbhit-Bareilly-Badaun-Kasganj-Hathras-Mathura-Bharatpur (Rajasthan Border)	283.03
		12. Ambedkarnagar-Sultanpur-Ameti-Raibareilly-Lalgang-Fatehpur	286.65
		13. Meerut-Bulandshahr (part of SH-18)	66.165
XVI.	Uttarakhand	1. Badwala to Juddo (Harbarnpur-Badkot Band)	18
		2. Buakhali-Ghurdauri-Devprayag	49
XVII.	West Bengal	1. Bolpur-Prantik-Mayureswar-Mollarpur	54

#### Widening of NH-7 in MP and Maharashtra

1305. SHRI SANJAY RAUT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received any representation to reconsider the widening of four lane of NH-7 through the Pench Tiger Reserves in Madhya Pradesh and Maharashtra;

(b) if so, Government's response thereto;

(c) whether Government is considering to adopt an alternative alignment of North-South corridor to protect forest reserve; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) Yes, Sir. A number of objections have been received from wild life experts, NGOs and representatives of people to the alignment proposed by NHAI with a request to realign the NH-7 passing through the Pench Tiger Reserves to save the bifurcation of the tiger habitat.

(b) NHAI has taken these concerns into consideration and proposed a number of animal passes of adequate width and height at suitable locations as per the advice of the Forest Department and referred the proposal for the consideration of Ministry of Environment and Forests. The matter has subsequently been referred to the Central Empowered Committee (CEC), who after a series of hearings, has referred the matter for the consideration of Supreme Court.

(c) and (d) A final decision on following the existing alignment or an alternative alignment can be taken only after the decision of the Supreme Court.